

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:AT HYDERABAD.

D.A.No.211 of 1990

Date of Order: 7-5-1990

Between:-

R. v. Mallikarjun Rao ...Applicant.

22

and

1. The Union of India, represented by Secretary to Government, Ministry of Home Affairs, Department of personnel, New Delhi-110 001.
2. The Union Public Service Commission, represented by its Secretary, Dholpur, Shajahan Road, New Delhi.

...Respondents.

FOR THE APPLICANT : Mr. N. Ram Mohan Rao, Advocate.
Mr. D. Madhava Reddy, Advocate.
Mr. K. Sudhakar Reddy, Advocate.

FOR THE RESPONDENTS : Mr. N. Bhaskara Rao, Addl.CGSC.

CORAM: THE HON'BLE MR. B. N. JAYASIMHA: VICE CHAIRMAN.
THE HON'BLE MR. D. SURYA RAO: MEMBER:(JUDL)

THE TRIBUNAL MADE THE FOLLOWING ORDER:-

This case is listed today for further orders.

We have heard the learned counsel for the applicant and Sri Naram Bhaskar Rao, standing counsel for the Respondents.

Shri Bhaskar Rao states that cut-off date has been constant as 1st August of the year from 1948 onwards and the Government is competent to determine the eligibility condition for the Civil Examination and no particular date prescribing as cut-off date will satisfy all the candidates. He also states that he needs 12 weeks for filing the counter.

The points raised by Shri Bhaskar Rao can be determined at the time of final disposal of the case after the counter has been filed.

In the circumstances stated above, by way of further Interim orders, the respondents are directed to admit the applicant to take the preliminary examination scheduled in June, 1990 and in the event of his succeeding in the preliminary examination, he should also be permitted to take the final examination. The result, however, will not be published till the disposal of the case. Post on 19th June, 1990 for final hearing.

S. A. - X X
C. E. - X X X X X X

10/5/90
Surya
10/5/90
Deputy Commr (JUDL)

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COMPARED BY :

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL:HYDERABAD BENCH:HYD.

HON'BLE MR.B.N JAYASIMHA: V.C.

HON'BLE MR.D.SURYA RAO: MEMBER: (JUDL)

A N D

HON'BLE MR.J.NARASIMHA MURTHY (M) (J)

A N D

HON'BLE MR.R.BALASUBRAMANIAN: (M) (A)

DATED: 7-5-90

ORDER/JUDGMENT: ✓

M.A./R.A./C.A./No. in

T.A.No. W.P.No.

O.A.No. 211/90

Admitted and Interim directions issued.

Allowed.

Dismissed for default.

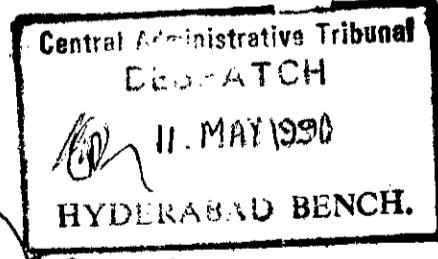
Dismissed.

Disposed of with direction.

M.A. ordered.

No order as to costs.

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD.

O.A.NO. 211 of 1990.

Between

R.V.Mallikarjuna Rao

Dated: 30-4-93. *(22)*

Applicant

And

1. The Union of India, represented by Secretary to Government, Ministry of Home Affairs, Department of Personnel, New Delhi.
2. The Union Public Service Commission, represented by its Secretary, Dholpur House, Shahjahan road, New Delhi.

Respondents

Counsel for the Applicant : Sri. N.Rammohan Rao,

Counsel for the Respondents : Sri. N.V.Ramana ~~SECRET~~/Addl.CGSC

CORAM:

Hon'ble Mr. A.B.Gorthi, Administrative Member

Hon'ble Mr. T.Chandrasekhar Reddy, Judicial Member

The Tribunal made the following order:-

The relief asked for in this application pertains to the claim of the applicant for appearing before the Civil Service Examination 1990. When this application came up for admission an interim order was passed allowing the applicant to appear for the said examination. Learned counsel for the applicant now states that the applicant having appeared for the said examination did not qualify there. The application has thus become infructuous. He therefore does not wish to press the O.A. Hence this O.A. is dismissed as infructuous. There shall be no order as to costs.

(Signature)
Deputy Registrar (Judl.)

Copy to:-

1. Secretary to Government, Ministry of Home Affairs, Department of Personnel, Union of India, New Delhi-001.
2. The Secretary, Union Public Service Commission, Dholpur House, Shahjahan road, New Delhi.
3. One copy to Sri.N.Rammohan Rao advocate, CAT, Hyd.
4. One copy to Sri. N.V.Ramana, ~~SECRET~~/Addl.CGSC, CAT, Hyd.
5. One spare copy.

Res/-

(Signature)

TEMPED BY *WS* COMPARED BY
CHECKED BY *WS* APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. V. NEELADRI RAO : V.C.

AND

THE HON'BLE MR. R. BALASUBRAMANIAN : M(A)

AND

THE HON'BLE MR. CHANDRA SEKHAR REDDY
MEMBER (J)

AND

THE HON'BLE MR.

DATED: 30-4-1993

ORDER/JUDGMENT:

R.P./C.P/M.A. No.

in

C.A. No.

211/90

T.A. No.

(W.P. No.)

Admitted and Interim directions
issued.

Allowed

Disposed of with directions

Dismissed as withdrawn

Dismissed

Dismissed for default

Rejected/Ordered

No order as to

Central Administrative Tribunal
DESPATCH

28 MAY 1993 *AM*

HYDERABAD BENCH.

pvm